

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
4<sup>th</sup> Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001  
Ph: 23753942, Fax-23753923

**Petition No. 76/TT/2020**

Dated: 18.2.2020

To,

Shri S.S. Raju,  
Senior General Manager (Commercial),  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

**Subject:** Truing up of transmission tariff of 2014-19 period and determination of tariff for 2019-24 period of assets under "Provision of Spare ICTs and Reactors for Eastern, Northern, Southern and Western Regions."

**Sir,**

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 25.2.2020:-

2. Details of assets alongwith attributable gross fixed assets forming part of the project, but not in use.
3. Clarify particulars of asset(s) being replaced/de-capitalized/not put to use, due to execution of the instant assets, if any. Provide details of such assets in Form-9B(I) alongwith the details of the petition wherein previous tariff was allowed.
4. Details of IDC discharged on cash basis separately for each asset.
5. With regard to the additional capital expenditure on account of balance and retention payments, clarify whether the said amount is completely on account of balance and retention payments for the said assets or it also pertains to other works.
6. If any other works were carried out, submit the details of such other works along with justification and relevant provisions of 2014 Tariff Regulations.

7. Submit synopsis of contracts against which payments have been retained and reasons thereof.
8. Liquidated damages amounting to ₹1.75 lakh have been levied on contractor CGL and capital cost has been arrived at after deducting the liquidated damages amount of Asset-B. Provide synopsis of contract for which liquidated damages have been charged alongwith reasons and supporting documents
9. Cost of Plant & Machinery upto cut-off date for the purpose of computation of allowable initial spares clearly excluding IDC, IEDC, land cost, cost of civil works and any other costs such as equipment installation etc.
10. Forms-4A, 5, 5A, 5B, 6, 7 and 7A for all assets.
11. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-  
**(Rajendra Kumar Tewari)**  
**Bench Officer**